

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4620
ANSWERED ON:23.08.2001
CORRUPTION IN RAILWAYS
PRABHUNATH SINGH

Will the Minister of RAILWAYS be pleased to state:

- (a) whether due to rampant corruption in recruitment, tendering, disposal of scrap etc., there has been heavy loss of revenue;
- (b) if so, the loss suffered as a result thereof during the last three years;
- (c) the steps taken to check the same by the Government henceforth;
- (d) whether the Railways while floating tenders for the disposal of scrap have asked the tenderers for earnest money deposit;
- (e) if so, the details thereof;
- (f) if not, the reasons therefor;
- g) whether there is any written document on tendering to be followed by the Railways;
- h) if so, whether there is a proposal to lay the tender documents on the table of the House; and
- i) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL)

- (a) No, Sir.
- (b) Question does not arise.
- (c) Regular checks are carried out to check the same.
- (d) Yes, Sir.
- (e) In tenders for the sale of scrap, there is generally a stipulation of Earnest Money Deposit of 5% of the estimated Sale Value subject to a maximum of Rs.50,000.
- (f) Does not arise.
- (g) Yes, Sir.
- (h) It is a public document and is available for sale.
- (i) In view of answer to (h) above, it is not required.